

[Translation]

SHRI MOHAN SINGH (Deoria): Mr. Deputy Speaker, on behalf of my party, I urge upon the Government that the Legislative Assembly of Manipur be dissolved immediately and the administration of Manipur should be handed over to the elected representatives.

It is a matter of regret that due to the political intervention from the Centre in the affairs of the small States in our border areas, not only separatism but secessionism and terrorism is also growing continuously but it is also a matter of regret that in spite of the examples of Punjab and Kashmir, our friends from the Congress party who have got the biggest responsibility of running the Government of this country, are not trying to understand this difficulty and lack any such feeling. Within and outside the House there has been a persistent demand as to which party is commanding a majority and which party is in minority in Legislative Assembly should be decided in the Assembly itself and not in the dock of the Governor's House. The Governor definitely writes in his comments that the legislators are divided there into two camps, the one lead by the Congress—leader Dorendra Singh and the other camp housed in the residence of the Chief Minister, and there is a prohibition on visiting the residences of each other, moreover a large number of legislators have been put under detention there, so it is not possible for the Governor to say which party is in majority and otherwise. However, if the Governor is not able to decide and if it has not been decided to convert it into a minority Government, if that Government and the Cabinet have decided on 4th itself that the Legislative Assembly should be dissolved and elections should be held again then. It should be determined by the people as to which party is in majority and which is in minority. That job of informing the Home Minister of the Government of India of the decision has been done by many leaders of our party by providing some facts to him at his residence. Under such circumstances, the Home Minister had no right to suspend the Legislative

Assembly of the State. When the Legislative Assembly is not functioning or, it is suspended, the expenditure involved in giving them salary is far more than the amount that would be involved in holding fresh elections. It is not like avoiding such a situation and creating a different situation. The youth, the political workers and the people there believe that the United Front Government is still in majority, and why it should be compelled to adopt the terrorist approach.

Secondly, I would say that the Congress Party got only 26 seats in the elections. In a Legislative Assembly of 60 seats, a party winning 26 seats can't claim—

[English]

MR. DEPUTY SPEAKER: Shri Mohan Singh, you can continue later. Now, we shall take up Private Member's Business.

#### PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Second and Third Reports)

SHRI P.P. KALIAPERUMAL (Cuddalore): I bet to move:

"That this House do agree with the Second and Third Reports of the Committee on Private Members Bills and Resolutions presented to the House on the 26th February, 1992."

MR DEPUTY SPEAKER: The question is:

"That this House do agree with the Second and Third Reports of the Committee on Private Members' Bills and Resolutions presented to the House on the 26th February, 1992."

*The motion was adopted*